

## **FREQUENTLY ASKED QUESTIONS (FAQs)**

Date	Details
29 May, 2018	Frequently Asked Questions by more than 10 Applicants for more on the same subject matter

**FREQUENTLY ASKED QUESTIONS (FAQs)**  
**by 10 RTI Applicants or more multiple times in the**  
**same subject matter**

1. Alchemist Group of Companies
2. Basil International Ltd.
3. HBN Dairies and Allied Ltd.1
4. PACL Ltd.
5. Pancard Clubs Ltd.
6. Rose Valley Group of Companies
7. Sai Prasad Group of Companies
8. Samruddha Jeevan Foods India Ltd.
9. Sunshine Group of Companies
10. Weird Group of Companies

## **M/s Alchemist Group of Companies**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

1. M/s Alchemist Ltd.
2. M/s Alchemist Infra Realty Ltd
3. M/s Alchemist Holdings Ltd.
4. M/s Alchemist Capital Ltd.

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Jun 14, 2016	Order in the matter of M/s Alchemist Infra Realty Ltd
Aug 14, 2015	Order in the matter of M/s Alchemist Holdings Ltd
Aug 03, 2015	Final Order in the matter of M/s Alchemist Capital Ltd SAT Appeal No.431/2015]
May 27, 2015	Order in the matter of M/s. Alchemist Infra Realty Limited
Dec 08, 2014	Interim Order in the matter of Alchemist Capital Limited.
Sep 20, 2013	Order in the matter of Alchemist Holdings Limited
Jun 21, 2013	Order in respect of Alchemist Infra Realty Limited and its present and past directors, Mr.Brij Mohan Mahajan, Mr.Balvir Singh, Mr.Sunil Kanti Kar, Mr.Chandra Shekhar Chauhan and Mr.Narayan Madhav Kumar

Further, SEBI has initiated recovery proceedings, the details of which are available on SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the following head:

***Enforcement > Recovery proceedings***

<b>Date</b>	<b>Title</b>
Mar 22, 2018	Releasing orders in respect of Mr Chandra Sekhar Chauhan in the matter of Alchemist Infra Realty Ltd
Mar 22, 2018	Releasing orders in respect of Mr Balvir Singh in the matter of Alchemist Infra Realty Ltd
Mar 24, 2017	Recovery proceedings under Certificate no 1165 of 2017 in the matter of Alchemist Infra Realty Ltd
Feb 07, 2017	Mr Nitin Chadha in the matter of Alchemist Ltd-AP no 2942 & 2943
Feb 07, 2017	Mr. Anjani Kumar in the matter of Alchemist Ltd - AP no 2944 & 2945

## **BASIL INTERNATIONAL LTD ( as on August 03, 2017)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Nov 01, 2016	Order in the matter of Basil International Limited, in respect of Mr. Jayanta Kumar Basu[SAT Appeal No.26 /2017]
Feb 06, 2015	Order in the matter of BASIL International Limited [SAT Appeal No.: 91/2017 239/2017] 339/2016]
May 16, 2013	Order in the matter of Basil International Limited

Subsequently, the company filed an appeal before Hon'ble SAT and Hon'ble SAT has passed an order on June 14, 2017. You may refer to the said order on SAT website [www.sat.gov.in](http://www.sat.gov.in) .

SEBI initiated recovery proceedings against M/s Basil International Ltd and its Directors, the details of which are available on SEBI website under the following head:

#### ***Enforcement > Recovery proceedings***

<b>Date</b>	<b>Title</b>
Oct 27, 2016	Order in respect of Mr Kaushik Chattopadhyay in the matter of Basil International Ltd
Aug 22, 2016	Order for releasing bank a/cs of Ms Suparna Chatterjee in the matter of M/s Basil International Ltd

<b>Date</b>	<b>Title</b>
Jun 17, 2016	Prohibitory order in the matter of Basil International Ltd
May 20, 2016	Recovery proceedings in the matter of Basil International Ltd. SAT Appeal No.339/2017, 338/2017]

**M/s HBN Dairies and Allied Ltd (As on 17.04.2018):**  
**Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

**Replies provided by CPIO**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

***ENFORCEMENT - Orders - Orders of Chairman / Members***

Date	Title
Aug 12, 2016	Order in the matter of HBN Dairies & Allied Limited in respect of Proposal for Repayment Scheme [SAT Appeal No.: 292/2016]
Feb 12, 2015	Order in the matter of M/s. HBN Dairies & Allied Limited[SAT Appeal No.: 216/2015]
Jul 12, 2013	Order in respect of M/s. HBN Dairies and Allied Ltd

Further, the company had filed an appeal before Hon'ble SAT. Hon'ble SAT has passed an order in the matter of M/s HBN Dairies and Allied Limited on June 28, 2017 and you may refer to the said order on SAT website [www.sat.gov.in](http://www.sat.gov.in). Subsequently, SEBI has initiated recovery in the said matter. For recovery proceedings, you may refer to SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> at the following link:

Date	Title
Sep 29, 2017	Prohibitory order in the matter of HBN Dairies & Allied Ltd

## **PACL LTD. (As on 08.02.2018)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Aug 22, 2014	Order in the matter of M/s. PACL Limited [SAT Appeal No.: 94/2015] Civil Appeal No. 13301/2015 and other connected matters ] Civil Appeal No. 13301/2015 and other connected matters ] Civil Appeal No. 13301/2015 and other connected matters ] Civil Appeal No. 13301/2015 and other connected matters ] Civil Appeal No. 13301/2015 and other connected matters ]
Jun 24, 2002	Order in the matter of M/s PACL India Ltd

On February 02, 2016, Hon'ble Supreme Court has appointed a Special Committee under the Chairmanship of Hon'ble Justice R M Lodha, former Chief Justice of India, for disposing off the land purchased by the Company (PACL) so that the sale proceeds can be paid to the investors, who have invested their funds in the company for purchase of the land.

Further, the Hon'ble Supreme Court vide order dated November 15, 2017 has appointed Shri R S Virk, District Judge (Retd.) to hear the grievances of the applicants.

The details of PACL - Status Report, FAQs & Press Releases are available on SEBI website at: <https://www.sebi.gov.in/PACL.html> and dedicated website with regard to PACL refund (<https://sebicommitteepaclrefund.com>)



## **PAN CARD CLUBS LTD. ( As on May 02, 2018)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Feb 29, 2016	Order in the matter of Pancard Clubs Limited [SAT Appeal No.52/2016, 53/2016, 51/2016]
Jul 31, 2014	Interim Order in the matter of Pancard Clubs Limited

Further, recovery proceedings have been initiated against M/s Pancard Clubs Ltd and its directors. You may refer to SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the head: **ENFORCEMENT > Recovery Proceedings** at the following links:

<b>Date</b>	<b>Title</b>
Apr 27, 2018	Order No. 119 of 2018 - Confirmation of sale of immovable property situated at Varca Goa in the matter of Pancard Clubs Ltd.
Apr 27, 2018	Order No. 120 of 2018 - Confirmation of sale of immovable property situated at Versova Mumbai in the matter of Pancard Clubs Ltd.
Apr 16, 2018	Order No.118 of 2018 - Attachment of movable items and immovable properties of Pancard Clubs Ltd. and others

<b>Date</b>	<b>Title</b>
Apr 09, 2018	Notice of Sale for E-Auction of immovable properties of Pancard Clubs Ltd. & Ors.
Apr 02, 2018	Advisory in the matter of Pancard Clubs Ltd. and others
Mar 28, 2018	Order No.116 of 2018 against Panoramic Universal Ltd. and others in the matter of Pancard Clubs Ltd. and others
Mar 21, 2018	Declaration of highest bidder in the auction held in the matter of Pancard Clubs Ltd. on 21.03.2018 - Row House at Versova Mumbai
Mar 21, 2018	Declaration of highest bidder in the auction held in the matter of Pancard Clubs Ltd. on 21.03.2018 - United-21 Emerald Varca Goa
Mar 21, 2018	Order No. 115 of 2018 - Confirmation of sale of immovable property situated at Baner in the matter of Pancard Clubs Ltd.
Mar 09, 2018	Order No.114 of 2018 - Prohibitory Order on the assets of subsidiaries of Pancard Clubs Ltd. and others
Mar 05, 2018	Order in the matter of Pancard Clubs Ltd. - Khatau House premises
Feb 22, 2018	Notice of Sale for E-Auction of Immovable Properties of Pancard Club Limited & Ors.
Feb 15, 2018	Declaration of Highest Bidder for e-auction of immovable property of Pancard Clubs Ltd.
Jan 23, 2018	Order No. 107 of 2018 in the matter of Pancard Clubs Ltd. - Mahim property
Jan 15, 2018	Tender Documents for e-auction for sale of immovable properties in the matter of Pancard Clubs Ltd
Dec 08, 2017	Tender cum Notice of Sale dated 08.12.2017 in the matter of sale of Panoramic Universal Ltd. shareholding held by Pancard Clubs Ltd. and others
Dec 08, 2017	Tender cum Notice of Sale dated 08.12.2017 in the matter of properties of Pancard Clubs Ltd. and others
Oct 18, 2017	Public notice for e-auction for sale of immovable properties in the matter of Pancard Clubs Limited & others
Dec 21, 2016	Prohibitory Order No.064 of 2016 in the matter of Pancard Clubs Ltd. and others
Dec 09, 2016	Certificate No.1020 of 2016 in the matter of Pancard Clubs Ltd. and others - Attachment of shareholdings of the defaulters
Dec 02, 2016	Attachment proceedings in the matter of Pancard Clubs Ltd. and others

Further enforcement proceedings in the matter are ongoing.

## **M/s Rose Valley Group of Companies (As on 17.04.2018)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

SEBI has passed the following orders against the group companies of Rose Valley. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Jan 09, 2018	Order in the matter of Rose Valley Real Estate & Construction Ltd
Nov 15, 2017	Order in the matter of Rose Valley Hotels and Entertainment Ltd.
Sep 05, 2017	Order in respect of M/s Kassa Finvest Private Limited, Mr. Ashok Kumar, Mr. Umashankar Sharan Shrivastav, Mrs. Anjana Kumar, Mr. Siddharth Shankar, Ms. Nitika Shankar, Mr. Manoj Kumar Agrawal, M/s Kassa Holdings & Consultants Private Limited, M/s Kassa Financial Advisors Private Limited, M/s Mystic Cures Pvt. Ltd., M/s Mille Roses Ltd, Malta, M/s Doyen Vyapaar Pvt. Ltd., M/s Guru Trading, M/s GVC Capital, M/s AARB Capital, M/s G&G Impex, M/s Durgamaya Advisors Pvt. Ltd., M/s Primavalue Capital Advisors Pvt. Ltd. and Mr. Anil Kumar Dhawan.
Jun 18, 2014	Order in the matter of M/s Rose Valley Real Estates and Constructions Ltd.
Jul 10, 2013	Order in the matter of Rose Valley Hotels and Entertainments Limited
Apr 26, 2013	Confirmatory order agaisnt Rosevalley Merchandise pvt Ltd., its directors and overall Financial Consultants Pvt Ltd and its directors in the matter of Taksheel Solutions Ltd
Jan 03, 2011	Order in the matter of M/s Rose Valley Real Estates and Constructions Ltd

Date	Title
Dec 24, 2002	Order against M/s Rose Valley Resorts and Plantations Limited

With regard to M/s Rose Valley Hotels & Entertainment Ltd. : Pursuant to SEBI order dated November 15, 2017, Hon'ble Calcutta High Court vide order dated 14/12/2017 (enclosed), has reconstituted the Asset Disposal Committee.

## **SAI PRASAD GROUP OF COMPANIES (As on April 17,2018)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

#### **1. M/s Sai Prasad Properties Ltd.**

SEBI has passed the following orders against the captioned group of companies. You may refer to these orders at the following links:

***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Jan 14, 2015	Order in the matter of Sai Prasad Properties Limited [SAT Appeal No.307 /2015, 306 /2015, 305 /2015, 304 /2015, 293 /2015, 292 /2015, 291 /2015, 248 /2015, 247 /2015]
Jul 17, 2013	Order in the matter of Sai Prasad Properties Ltd

#### **2. M/s Sai Prasad Foods Ltd (as on April 17, 2018)**

SEBI has passed the following orders against the captioned group of companies. You may refer to these orders at the following links:

***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Jan 14, 2015	Order in the matter of Sai Prasad Foods Limited
Jul 17, 2013	Order in the matter of Sai Prasad Foods Ltd

### 3. M/s Sai Prasad Corporation Ltd (as on April 17, 2018)

SEBI has passed the following orders against the captioned group of companies. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

Date	Title
Feb 01, 2016	Order in the matter of Sai Prasad Corporation Limited [SAT Appeal No.315 /2016]
Jul 22, 2014	Order in the matter of Sai Prasad Corporation Limited

Further, SEBI has initiated recovery proceedings, the details of 29 Recovery orders which are available on SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the following head:

#### ***Enforcement > Recovery proceedings***

Date	Title
Apr 23, 2018	Declaration of highest bidder - e-auction dated April 20, 2018 in the matter of Sai Prasad Group of Companies - Bioenable Technologies Pvt Ltd.
Apr 23, 2018	Declaration of highest bidder - e-auction dated April 20, 2018 in the matter of Sai Prasad Group of Companies - Sadiq Ahamad Jilani Syed
Mar 16, 2018	Notice of Sale for e-auction for sale of immovable properties in the matter of Sai Prasad Group of Companies.
Sep 06, 2017	Letter of Declaration of Highest Bidder in the matter of Sai Prasad Group of Companies
Jul 25, 2017	Notice of sale and Bid document of sale of immovable properties of Sai Prasad group companies - Public Notice for E-Auction for Sale of Immovable Properties.
Jul 25, 2017	Notice of sale and Bid document of sale of immovable properties of Sai Prasad group companies -Tender Dcoument
May 25, 2017	Sai Prasad Group - Declaration of highest bidder in auction for six lots
May 25, 2017	Sai Prasad Group - Declaration of highest bidder in auction for lot No.3
May 05, 2017	Silver purity report for Sai Prasad Cos Lot No.3
May 05, 2017	Purity test for Gold jewellery of Sai Prasad Cos Lot No. 7
May 05, 2017	Purity test for Gold jewellery of Sai Prasad Cos Lot No. 1
May 05, 2017	Purity test for Gold Jewellery of Sai Prasad Cos Lot No. 4
May 05, 2017	Certification report of diamonds of Sai Prasad Cos Lot No. 2 and Lot No.5

<b>Date</b>	<b>Title</b>
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.7
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.6
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.5
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.4
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.3
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.2
May 05, 2017	List of items of Jewellery/ Ornaments in Sai Prasad Cos for Lot No.1
May 05, 2017	Tender Document for sale of jewellery 5.5.2017 in the matter of Sai Prasad group of companies."
May 05, 2017	Notice of Sale of Jewellery/ Ornaments, Silver items and branded watches in the matter of Sai Prasad group of companies
Apr 11, 2017	Declaration of highest bidder in the matter for Sale of Jewellery / Ornaments in the matter of Sai Prasad group of companies
Mar 17, 2017	Items of Jewellery for auction in the matter of in the matter Sai Prasad Corporation Ltd., Sai Prasad Foods Ltd. and Sai Prasad Properties Ltd.
Mar 17, 2017	Notice of sale of Jewellery/ Ornaments in the matter Sai Prasad Corporation Ltd., Sai Prasad Foods Ltd. and Sai Prasad Properties Ltd.
Mar 17, 2017	Tender Document -in the matter Sai Prasad Corporation Ltd., Sai Prasad Foods Ltd. and Sai Prasad Properties Ltd
Feb 08, 2017	Certificate No.1083 of 2017 - Attachment of Bank and Demat Accounts - Sai Prasad Properties Ltd.
Feb 08, 2017	Certificate No.1084 of 2017 - Attachment of Bank and Demat Accounts - Sai Prasad Foods Ltd.
Feb 08, 2017	Certificate No.1088 of 2017 - Attachment of Bank and Demat Accounts - Sai Prasad Foods Ltd.
	Certificate No.1089 of 2017 - Attachment of Bank and Demat Accounts - Sai Prasad Foods Ltd.
Aug 25, 2016	Attachment notice in the matter of Sai Prasad Coporation Ltd

**M/s Samruddha Jeevan Foods India Ltd. (As on 12.03.2018):**

**Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

**Replies provided by CPIO**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Sep 02, 2015	Order in the matter of Samruddha Jeevan Foods India Limited [SAT Appeal No.: 469/2015]
Oct 31, 2013	Order in the matter of M/s Samruddha Jeevan Foods India Ltd. and its Directors, viz. Mr. Mahesh Kisan Motewar, Mrs. Vaishali Mahesh Motewar and Mr. Ghanshyam Jashbhai Patel

However, it is mentioned that the Company has preferred an appeal before the Hon'ble SAT. Hon'ble SAT has passed an order on September 29, 2017 in this regard and copy of the same is available on SAT Website <[www.sat.gov.in](http://www.sat.gov.in)> at the following link:

**<http://www.sat.gov.in/scripts/search.asp>**



## **M/s Sunshine Group of Companies:**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

#### **1. M/s Sunshine Global Agro Ltd. ( As on April 26, 2018)**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Nov 09, 2015	Order in the matter of M/s Sunshine Global Agro Limited
Jul 15, 2014	Order in the matter of Sunshine Global Agro Limited

Further, SEBI has initiated recovery proceedings, the details of which are available on SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the following head:

#### ***Enforcement > Recovery proceedings***

<b>Date</b>	<b>Title</b>
Oct 13, 2016	Recovery proceedings against M/s Sunshine Global Agro Ltd.

Further proceedings in the matter are ongoing.

## **2. M/s Sunshine Hi Tech Infracon Ltd.**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

**ENFORCEMENT - Orders - Orders of Chairman / Members**

<b>Date</b>	<b>Title</b>
Mar 17, 2015	Interim Order in the matter of Sunshine Hi-Tech Infracon Limited

## **3. M/s Sunshine Agro-Infra Ltd.**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

**ENFORCEMENT - Orders - Orders of Chairman / Members**

<b>Date</b>	<b>Title</b>
Dec 23, 2016	Order in the matter of Sunshine Agro-Infra Ltd

Further proceedings in the matter are ongoing.

## **4. M/s Sunshine Infrabuild Corporation Ltd.**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

**ENFORCEMENT - Orders - Orders of Chairman / Members**

<b>Date</b>	<b>Title</b>
Sept 04, 2015	Corrigendum to the Order dated September 04, 2015 bearing reference number WTM/PS/49/EFD/Septemper/2015 in the matter of Sunshine Infrabuild Limited
Sept 04, 2015	Order in the matter of Sunshine Infra Build Corporation Ltd.[SAT Appeal No.: 488/2015[SAT Appeal No.: 487/2015[SAT Appeal No.: 486/2015
Apr 01, 2015	Interim Order in the matter of Sunshine Infrabuild Corporation Ltd

Further proceedings in the matter are ongoing.

## **WEIRD GROUP OF COMPANIES (As on Jan 09, 2018)**

### **Questions Asked**

- (a) *I invested money in the company and the company has not refunded the accrued maturity amount after the maturity date. I want to know the latest status of the refund?*
- (b) *Action taken by SEBI against the Company and its Directors, if any.*
- (c) *How can I claim my refund from the company, where I invested but not got my maturity amount?*
- (d) *Why SEBI is taking time to initiate refund to investors of the company?*
- (e) *The company has closed its office and as on date I don't know where to contact. Can you please let me know the whereabouts of the company and its directors?*

### **Replies provided by CPIO**

#### **1. M/s Weird Industries Ltd.**

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

#### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

<b>Date</b>	<b>Title</b>
Oct 21, 2015	Order in the matter of Weird Industries Ltd
Sep 15, 2014	Order in the matter of Weird Industries Limited; [SAT Appeal No.257 /2017]

Further, SEBI has initiated recovery proceedings against M/s Weird Industries Ltd and M/s Weird Infrastructures Corporation Ltd, the details of which are available on SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the following head:

#### ***Enforcement > Recovery proceedings***

<b>Date</b>	<b>Title</b>
May 26, 2016	Order No. RO/36/2016 in the matter of Weird Industries Limited.
Feb 12, 2016	Certificate No. 860 of 2016- Attachment Proceedings no. 2444 & 2445 of 2016 in the matter of Weird Industries Limited

## 2. M/s Weird Infrastructure Corporation Ltd.

SEBI has passed the following orders against the captioned company. You may refer to these orders at the following links:

### ***ENFORCEMENT - Orders - Orders of Chairman / Members***

Date	Title
Jul 24, 2015	Order in the matter of M/s Weird Infrastructure Corporation Ltd
Sep 24, 2014	Order in the matter of M/s Weird Infrastructure Corporation Ltd.

Further, SEBI has initiated recovery proceedings against M/s Weird Industries Ltd and M/s Weird Infrastructures Corporation Ltd, the details of which are available on SEBI website: <[www.sebi.gov.in](http://www.sebi.gov.in)> under the following head:

### ***Enforcement > Recovery proceedings***

Date	Title
Jul 21, 2017	Order in the matter of Weird Infrastructure Corporation Ltd
Feb 10, 2017	Prohibitory order in the matter of Weird Infrastructure Corporation Ltd.
Aug 04, 2016	Prohibitory order in the matter of M/s Weird Infrastructure Corporation Ltd
Jun 03, 2016	Releasing order in the matter of M/s Weird Infrastructure Corporation Ltd
Mar 22, 2016	Releasing Order in the matter of M/s Weird Infrastructure Corporation Ltd
Dec 04, 2015	Attachment proceedings against M/s Weird Infrastructure Corporation Ltd (WICL): Certif no 826 of 2015

## 3. M/s Weird Infra Realty Ltd.

The matter was referred to Commissioner of Police, Howrah, West Bengal, CID – West Bengal, RBI, MCA and Economic Offences Wing vide letter dated August 25, 2015 as it was not found to be under the purview of SEBI.